

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2120**

TO BE ANSWERED ON THE 14TH MARCH, 2023/ PHALGUNA 23, 1944 (SAKA)

INCLUSION OF HO, BHUMIJ AND MUNDARI LANGUAGES IN EIGHTH SCHEDULE

2120. SHRI PINAKI MISRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal for including Ho, Bhumij and Mundari languages in the Eighth Schedule of the Constitution of India;

(b) if so, the details of action taken in this regard therefor;

(c) whether the Government proposes to develop fixed criteria for inclusion of languages in the Eighth Schedule of the Constitution;

(d) if so, the details thereof; and

(e) if not, reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e): At present there are demands for inclusion of several languages, including Ho, Bhumij and Mundari, in the Eighth Schedule to the Constitution of India. As the evolution of dialects and languages is a dynamic process, influenced by socio-cultural, economic and political developments, it is difficult to fix any criterion for inclusion of a language in the Eighth Schedule to the Constitution. The Government is conscious of the sentiments and requirements for inclusion of other languages in the Eighth Schedule. However, no time frame can be fixed for the process of inclusion of additional languages in the Eighth Schedule.